

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 249-250 OF 2019

IN THE MATTER OF

Asha Kiran

...Appellant

Vs

Union of India

...Respondent

Mr. Rajiv Banal, Sr. Advocate, Mr. Sachin Midha, Mr. Rajeev Diwedi, Mr. Mayank Agarwal, Mr. Anant Nigam & Mr. Rajat Sejwal, Advocates for the Appellant.

Mr. Sanjay Thorey, Mr. Rajesh Tiwar & MR. C. B. Bawani, Advocates for Respondent.

With

COMPANY APPEAL (AT) NO. 251-252 OF 2019

IN THE MATTER OF

AAkanksha Bawa

...Appellant

Vs

Union of India

...Respondent

Mr. Rajiv Banal, Sr. Advocate, Mr. Sachin Midha, Mr. Rajeev Diwedi, Mr. Mayank Agarwal, Mr. Anant Nigam & Mr. Rajat Sejwal, Advocates for the Appellant.

Mr. Sanjay Thorey, Mr. Rajesh Tiwar & MR. C. B. Bawani, Advocates for Respondent.

ORDER

07.02.2020: Learned Counsel Mr. Sanjay Thorey, Director prosecution appearing on behalf of the Respondent seeks time to file the reply of I.A. No. 3096/ 2019 and also seeks two week's time to file a reply affidavit. Prayer allowed.

Let the appeals be fixed 'for Orders' on IA No. 3096/2019 and 'for Admission' on **25th February, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

sim/kam